

MINUTES OF THE MEETING No. 37/08 HELD ON 19.12.2007
UNDER THE CHAIRMANSHIP OF Shri O.P.Hisaria, Jt. DGFT.

- **The 36/08 meeting of Norms Committee was held on 21.11.2007 under the Chairmanship of Shri O.P.Hisaria, Jt. DGFT.**

- The Committee first considered minutes of the NC Meeting No.32/08 for confirmation and confirmed and adopted the same without any change.

Case No. A-998 NC No. 37/08 Dated 19.12.2007	M/s. Artek Surfin Chemicals Ltd., Mumbai F.N. 01/83/50/ 2014 / AM08/DES-IV RLA F.No. 03/94/40/573 /AM07 Lic. NO. 0310441732 dt. 3.9.2007
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/209/2002/Ch.II dated 4.10.2007 and decided to approve this case on as under:-

HALLMARK V-97 (Nickel Brightner)

Containing 5% Allyl Chloride, 7.5% Sodium Sulphite, 4% Butynediol, 7.5% Propargyl Alcohol, 10 % Sodium Saccharine, 13% Pyridine, 14.6% Epichlorohydrin and 5% Ethylene Oxide.

1 LTR	Allyl Chloride (3-Chloropropene)	50 Gms
	Sodium Sulphite	75 Gms
	Butynediol (2-Butyne-1, 4-Diol)	40 Gms
	Propargyl Alcohol (Prop -2-YN-1-OL)	75 Gms
	Sodium Saccharine	100 Gms
	Pyridine	130 Gms
	Epichlorohydrin (Glycidyl Chloride, 1-Chloro - 2, 3 Epoxy Propane (Chloromethyl) Oxirane, Y-Chloropropylene - Oxide, Epichloromethyl ethylene oxide, 1-chloropropene oxide)	146 Gms

	Ethylene Oxide	50 Gms
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MAGNUM 786 BRIGHTNER (Nickel Brightner) Containing 10% Sodium Saccharine, 10% Allyl Chloride, 17.5% Butynediol, 8.5% Propargyl Alcohol, 15% Sodium Sulphite and 2% Ralufon SP2.	1 LTR	Sodium Saccharine	100 Gms
		Allyl Chloride (3-Chloropropene)	100 Gms
		Butynediol (2-Butyne-1, 4-Diol)	175 Gms
		Propargyl Alcohol (Prop -2-YN-1-OL)	85 Gms
		Sodium Sulphite	150 Gms
		Ralufon SP2 (1-(3-surfopropyl) -pyridinium betaine)	20 Gms

MAGNUM ADDITIVE 821 (Nickel Additives) Containing 24.5% Sodium Saccharine, 10% Allyl Chloride and 14.2% Sodium Sulphite.	1 LTR	Sodium Saccharine	245 Gms
		Allyl Chloride (3-Chloropropene)	100 Gms
		Sodium Sulphite	142 Gms

OMNI ADDITIVE 621 (Nickel Additives) Containing 25% Sodium Saccharine, 24% Allyl Chloride and 39.6% Sodium Sulphite.	1 LTR	Sodium Saccharine	250 Gms
		Allyl Chloride (3-Chloropropene)	240 Gms
		Sodium Sulphite	396 Gms

NEOBRITE SS (Nickel Intermediate) Containing 99.5% Sodium Saccharine.	1 KGS	Sodium Saccharine	995 Gms
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-999	M/s. Alembic Ltd. Gujrat
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NC No. 37/08 Dated 19.12.2007	F.N. 01/83/50/ 2012 / AM08/DES-IV RLA F.No. 03/94/40/110 /AM08 Lic. NO. 3410019573 dt. 6.7.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the export product Venlafaxine HCL

The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.

Case No. A-1000 NC No. 37/08 Dated 19.12.2007	M/s. Tec Lam India F.N. 01/83/50/ 771 / AM08/DES-IV RLA F.No. 07/24/40/84 /AM06 Lic. NO. 710038436 dt. 10.6.2005
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments offered by him the Committee decided to approve the case as under

Item of Export

Melamine Wood Backup Board (Thickness 2mm – 2.5 mm) --- 79265 Sq. Meter
of following sizes

475.2 mm x 609.6 mm

533.4 mm x 609.6 mm

447.0 mm x 572.0 mm

346.0 mm x 572.0 mm

527.0 mm x 572.0 mm

Item of Import

Jumbo Size (2565 mm x 2082 mm) Melamine Wood -----11142Sq. Meter.
Backup Board (Thickness 2mm – 2.5 mm)

No repeat licence should be issued on these norms.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. A-1001 NC No. 37/08 Dated 19.12.2007	M/s. Surya International F.N. 01/83/50/ 17 / AM08/DES-IV RLA F.No. 08/94/40/347 /AM07 Lic. NO. 0810064076 dt. 3.4.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the export product flavouring Essence..

The Committee considered the case as per agenda and decided to transfer the case to NC VI (Misc.Section)

Case No. A-1002 NC No. 37/08 Dated 19.12.2007	M/s. Core Chemicals Mumbai F.N. 01/83/50/ 540 / AM08/DES-IV RLA F.No. 03/94/40/85 /AM08
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/63/2007/Ch.II dated 17.12.2007 and decided to approve this case on as under:-

Item of Export

Refined Epoxidised Soya Bean Oil-----1 kg.

Item of Import

Refined Soya Bean Oil-----0.940 kg.

Hydrogen Peroxide(50% w/w)-----0.370 kg.

Formic Acid 85% (w/w)-----50.60 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1003 NC No. 37/08 Dated 19.12.2007	M/s. ITC Ltd. Secunderabad F.N. 01/83/50/ 2011 / AM08/DES-IV RLA F.No. 03/94/40/114 /AM08 Lic. NO. 0910030741 dt. 3.7.2007
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 19.12.2007 offered by him the Committee decided to call for the following information from the firm as under:-

1. % content of LDPE in export.
2. GSM of Export Product along with GSM of PE coating in it.

Accordingly the case may be re-listed on 16.1.2008.

Case No. A-1004 NC No. 37/08 Dated 19.12.2007	M/s. Saint Gobain Glass (P) Ltd. F.N. 01/83/50/ 2014 / AM08/DES-IV RLA F.No. 03/94/40/168 /AM08 Lic. NO. 0410090754 dt. 29.8.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 16.1.2008.

Case No. A-1005 NC No. 37/08 Dated 19.12.2007	M/s. V.V.F Ltd. F.N. 01/83/62/ 886 / AM08/DES-IV RLA F.No. 03/95/40/ 705 /AM08 Lic. NO. dt.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/165/2007/Ch.II dated 18.12.2007 and decided to approve this case as under:-

Item of Export

Split Fatty Acid -----11110 MT
C8-C18

Item of Import

Palm Kernel Oil-----11776.6 MT
FFA 5% Max (As Lauric),
I.V. 19% Max, M&I 0.5% Max.

RLA concerned may take necessary action under Para 4.4.2 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1006	M/s. ITCO Industries Ltd., Bangalore
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NC No. 37/08 Dated 19.12.2007	F.N. 01/83/50/ 2001 / AM08/DES-IV RLA F.No. 07/24/40/ 402 /AM08 Lic. NO. 0710053158 dt. 5.9.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.).Accordingly the case may be re-listed on 16.1.2008.

Case No. A-1007 NC No. 37/08 Dated 19.12.2007	M/s. Aries Dye Chem Industries Ahamdabad F.N. 01/83/50/ 1413 / AM08/DES-IV RLA F.No. 08/24/40/ 107 /AM08 Lic. NO. 0810066148 dt. 24.7.2007
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2003/Ch.II dated 3.7.2007 and decided to approve this case as under:-

Item of Export

Acid Brown 434 -----1 kg.

Item of Import

Resorcinol-----0.178 kg.

Sodium Picramate-----0.350 kg.

1:6 Cleeves Acid-----0.353 kg.

Sodium Nitrite-----0.225 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1008 NC No. 37/08 Dated 19.12.2007	M/s. Aries Dye Chem Industries (Gujrat) F.N. 01/83/50/ 440 / AM08/DES-IV RLA F.No. 08/24/40/ 179 /AM08 Lic. NO. 0810068095 dt. 26.10.2007
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The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/99/2004-Ch. II dated 17.8.2007 decided to approve the case as under:

Item of Export

Acid Black 234-----1 kg.
(Dye content 98%)

Item of Import

1. Aniline Oil -----0.250 kg.
2. H-Acid-----0.365 kg.
3. Sodium Nitrate -----0.250 kg.
4. Meta Phenylenediamine -----0.126 kg.
5. Acetanilide-----0.270 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1009 NC No. 37/08 Dated 19.12.2007	M/s. Asha Pann Color Pvt. Ltd. Mumbai F.N. 01/83/50/ 1427 / AM08/DES-IV RLA F.No. 03/94/40/ 1529 /AM08
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Lic. NO. 0310426669 dt. 13.4.2007

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 16.1.2008.

Case No. A-1010 NC No. 37/08 Dated 19.12.2007	M/s. Kagazkar Industries (P) Ltd. F.N. 01/83/50/ 1429 / AM08/DES-IV RLA F.No. 03/94/40/ 121 /AM08 Lic. NO. 0310429155 dt. 11.5.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. The Committee decided to send a reminder to the firm. Accordingly the case may be re-listed on 16.1.2008.

Case No. A-1011 NC No. 37/08 Dated 19.12.2007	M/s. Laffance Petrochemicals F.N. 01/83/50/ 701 / AM07/DES-IV RLA F.No. 03/95/40/ 47 /AM08 Lic. NO. 0310434051 dt. 26.6.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.

Case No. A-1012 NC No. 37/08 Dated 19.12.2007	M/s. Modern Insecticides Ltd. F.N. 01/83/50/ 768 / AM08/DES-IV RLA F.No. 14/AM/08/Lic. Ldh. Lic. NO. 3010052116 dt. 18.6.2007
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/7/2007/Ch.II dated 26.10.2007 and decided to approve this case as under:-

Item of Export

Chlorpyriphos 48% EC ----- 1 kg.

Item of Import

1. Chloropyriphos Technical (94% Minium)----- 0.511 kg.
2. Emulsifier----- 0.050 kg.
(Anionic alkyl aryl sulphonate Non
Ionic Poly oxyethylene ether)
3. Solvent-----0.500 kg.
(Aromex/C-9)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1013 NC No. 37/08 Dated 19.12.2007	M/s. Alkaloids Corporation F.N. 01/83/50/ 140 / AM08/DES-IV RLA F.No. 02/24/40/ 155 /AM08 Lic. NO. 0210103867 dt. 6.9.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the export product Noscapine BP.

The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.

Case No. A-1014 NC No. 37/08 Dated 19.12.2007	M/s. Letra Graphix Pvt. Ltd. F.N. 01/83/50/ 1430 / AM08/DES-IV RLA F.No. 08/24/40/ 263 /AM08 Lic. NO. 0810063165 dt. 23.2.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 16.1.2008.

Case No. A-1015 NC No. 37/08 Dated 19.12.2007	M/s. Mohini Organics Pvt. Ltd. F.N. 01/83/162/ 915 / AM08/DES-IV RLA F.No. 03/95/40/ 410 /AM08 Lic. NO. 0310437696 dt. 30.7.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.

Case No. A-1016 NC No. 37/08 Dated 19.12.2007	M/s. Silver Oak Laboratories Pvt. Ltd. F.N. 01/83/162/ 916 / AM08/DES-IV RLA F.No. 05/24/40/ 445 /AM08 Lic. NO. 0510208251 dt. 29.8.2007
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 19.12.2007 offered by him the Committee decided to call for the following information from the firm as under:-

1. Net weight of each of the export product.
2. Copy of the Approved Formulation under Drug and Cosmetics Act.
3. Calculation Sheet on the basis of Approved Formulation to arrive at the quantity of raw materials asked for.

Accordingly the case may be re-listed on 16.1.2008

Case No. A-1017	M/s. Silver Oak Laboratories Pvt. Ltd.
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NC No. 37/08 Dated 19.12.2007	F.N. 01/83/162/ 909 / AM08/DES-IV RLA F.No. 05/24/40/ 398 /AM08 Lic. NO. 0510207471 dt. 10.8.2007
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 19.12.2007 offered by him the Committee decided to call for the following information from the firm as under:-

1. Net weight of each of the export product.
2. Copy of the Approved Formulation under Drug and Cosmetics Act.
3. Calculation Sheet on the basis of Approved Formulation to arrive at the quantity of raw materials asked for.

Accordingly the case may be re-listed on 16.1.2008

Case No. A-1018 NC No. 37/08 Dated 19.12.2007	M/s. Silver Oak Laboratories Pvt. Ltd. F.N. 01/83/162/ 901 / AM08/DES-IV RLA F.No. 05/24/40/ 207 /AM08 Lic. NO. 0510205071 dt. 18.6.2007
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 19.12.2007 offered by him the Committee decided to call for the following information from the firm as under:-

1. Net weight of each of the export product.
2. Copy of the Approved Formulation under Drug and Cosmetics Act.
3. Calculation Sheet on the basis of Approved Formulation to arrive at the quantity of raw materials asked for.

Accordingly the case may be re-listed on 16.1.2008

Case No. A-1019 NC No. 37/08 Dated 19.12.2007	M/s. Saint Gobain Glass (P) Ltd. F.N. 01/83/162/ 906 / AM08/DES-IV RLA F.No. 04/24/40/ 167 /AM08
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Lic. NO. 0410090746 dt. 29.8.2007

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 2.1.2008.

Case No. A-1020 NC No. 37/08 Dated 19.12.2007	M/s. Saint Gobain Glass (P) Ltd. F.N. 01/83/50/ 2018 / AM08/DES-IV RLA F.No. 04/24/40/ 166 /AM08 Lic. NO. 0410090751 dt. 29.8.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 16.1.2008.

Case No. A-1021 NC No. 37/08 Dated 19.12.2007	M/s. Saint Gobain Glass (P) Ltd. F.N. 01/83/162/ 904 / AM08/DES-IV RLA F.No. 04/24/40/ 169 /AM08 Lic. NO. 0410090761 dt. 29.8.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 16.1.2008.

Case No. A-1022 NC No. 37/08 Dated 19.12.2007	M/s. Nagarjun Agrichem Ltd. F.N. 01/83/50/ 2010 / AM08/DES-IV RLA F.No. 09/24/40/ 189 /AM08 Lic. NO. 0910031078 dt. 10.8.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.

Case No. A-1023 NC No. 37/08 Dated 19.12.2007	M/s. Nagarjuna Agrichem Ltd. F.N. 01/83/50/ 2009 / AM08/DES-IV RLA F.No. 09/24/40/ 179 /AM08 Lic. NO. 0910031077 dt. 10.8.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.

Case No. A-1024 NC No. 37/08 Dated 19.12.2007	M/s. International Print 'O' Pack. F.N. 01/83/50/ 2007 / AM08/DES-IV RLA F.No. 05/24/40/ 448 /AM08 Lic. NO. 0510268482 dt. 3.9.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as per SION A 1579.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. A-1025 NC No. 37/08 Dated 19.12.2007	M/s. Mahaveer Safty Glass Co. (P) Ltd. F.N. 01/83/50/ 2020 / AM08/DES-IV RLA F.No. 04/24/40/ 164 /AM08 Lic. NO. 0410090749 dt. 29.8.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 16.1.2008.

Case No. A-1026 NC No. 37/08 Dated 19.12.2007	M/s. Starling Auxillories (P) Ltd. F.N. 01/83/50/ 2013 / AM08/DES-IV RLA F.No. 03/95/40/ 5 /AM08 Lic. NO. 0310442772 dt. 12.9.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.

Case No. A-1027 NC No. 37/08 Dated 19.12.2007	M/s. Sterling Auxillories (P) Ltd. F.N. 01/83/162/ 902 / AM08/DES-IV RLA F.No. 03/95/40/ 405 /AM08 Lic. NO. 0310438024 dt. 1.8.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.

Case No. A-1028 NC No. 37/08 Dated 19.12.2007	M/s. Conitex Sonoco (I) P Ltd. F.N. 01/83/50/ 2017 / AM08/DES-IV RLA F.No. 31/21/40/ 199 /AM08 Lic. NO. 3110030470 dt. 22.8.2007
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as per SION A 2295.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. A-1029 NC No. 37/08 Dated 19.12.2007	M/s. Gujarat Chemicals F.N. 01/83/162/ 918 / AM08/DES-IV RLA F.No. 08/80/40/ 498 /AM08 Lic. NO. 0810046210 dt. 1.3.2005
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.

Case No. A-1030 NC No. 37/08 Dated 19.12.2007	M/s. Gujarat Chemicals F.N. 01/83/162/ 913 / AM08/DES-IV RLA F.No. 08/24/40/ 127 /AM08 Lic. NO. 0810066717 dt. 21.8.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.

Case No. A-1031 NC No. 37/08 Dated 19.12.2007	M/s. Cookson India Pvt. Ltd. F.N. 01/83/162/ 907 / AM08/DES-IV RLA F.No. 04/24/40/ 630 /AM08
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Lic. NO. 0410089903 dt. 12.6.2007

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 16.1.2008.

Case No. A-1032 NC No. 37/08 Dated 19.12.2007	M/s. H.K.Fine Chem. Ltd. F.N. 01/83/162/ 908 / AM08/DES-IV RLA F.No. 08/24/40/ 149 /AM08 Lic. NO. 0810067303 dt. 21.9.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.

Case No. A-1033 NC No. 37/08 Dated 19.12.2007	M/s. Abhilash Chem. Pvt. Ltd. F.N. 01/83/162/ 2002 / AM08/DES-IV RLA F.No. 04/24/40/ 181 /AM08 Lic. NO. 0410089892 dt. 11.6.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/115/2004/Ch.III dated 1.4.2005 and decided to approve this case on repeat basis as under:-

Item of Export

Leather Chemical Abhitan PRW-----1 kg.
Containing Dicyandiamide
Formaldehyde mono condensate
45% and sodium poly acrylate 16%

Item of Import

Dicyandiamide-----0.330 kg.

Acrylic Acid-----0.101 kg.

Item of Export

Leather chemical Abhitan ID-----1 kg.
Containing sodium salt of
sulfonated naphthalene
formaldehyde condensate 37%
and Dicyandiamide
formaldehyde mono condensate 41%

Item of Import

Dicyandiamide-----0.300 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1034	M/s. Ficus Pax Pvt. Ltd.
NC No. 37/08	F.N. 01/83/50/ 2016 / AM08/DES-IV
Dated 19.12.2007	RLA F.No. 07/24/40/ 325 /AM08

Lic. NO. 0710052728 dt. 6.8.2007

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Environment & Forest. The committee also decided to refer to Min. of Env. For comments. Accordingly the case may be re-listed on 16.1.2008.

Case No. A-1035 NC No. 37/08 Dated 19.12.2007	M/s. Esteem Industries Pvt. Ltd. F.N. 01/83/50/ 1242 / AM08/DES-IV RLA F.No. 17/24/40/ 70 /AM08 Lic. NO. 1710001771 dt. 27.9.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/151/2004/Ch.II dated 29.10.2004 and decided to approve this case on repeat basis as under:-

Item of Export

Nonyl Phenol Ethoxylate (17-18 moles) ----- 1kg.

Item of Import

Nonyl Phenol-----0.220 kg.

Ethylene Oxide ----- 0.770 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1036 NC No. 37/08 Dated 19.12.2007	M/s. Johnson Matthey Chem. India Pvt. Ltd. F.N. 01/83/162/ 919 / AM08/DES-IV RLA F.No. 03/94/40/ 1137 /AM08 Lic. NO. 0310416712 dt. 22.1.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/212/2000/Ch.III dated 29.8.2002 and decided to approve this case on repeat basis as under:-

Item of Export

Primary Gas Reformation Catalyst 25-4/25-4Q
(NIO content 18% min. w/w)-----1 kg.

Item of Import

Nickel metal unwrought-----0.144 kg.
Clacium aluminate Cement-----0.544 kg.
Graphite-----0.054 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1037 NC No. 37/08	M/s. Kancor Ingredients Ltd. F.N. 01/83/162/ 912 / AM08/DES-IV
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Dated 19.12.2007	RLA F.No. 10/24/40/ 105 /AM08 Lic. NO. 1010027262 dt. 6.9.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the export product Oleoresin Black Paper and decided to transfer the case to NC-VI (Misc. Div.)

Case No. A-1038 NC No. 37/08 Dated 19.12.2007	M/s. Kancor Ingredients Ltd. F.N. 01/83/162/ 911 / AM08/DES-IV RLA F.No. 10/24/40/ 106 /AM08 Lic. NO. 1010027263 dt. 6.9.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the export product Oleoresin and decided to transfer the case to NC-VI (Misc. Div.)

Case No. A-1039 NC No. 37/08 Dated 19.12.2007	M/s. Berger Becker Coating Pvt. Ltd. F.N. 01/83/162/ 920 / AM08/DES-IV RLA F.No. 17/24/40/ 13 /AM08 Lic. NO. 1710001727 dt. 30.7.2007
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 19.12.2007 offered by him the Committee decided to approved the case as applied for which includes 5% wastage.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. A-1040 NC No. 37/08 Dated 19.12.2007	M/s. Artek Surfin Chem. Ltd. F.N. 01/83/162/ 906 / AM08/DES-IV RLA F.No. 3/94/40/ 432 /AM08 Lic. NO. 0310438231 dt. 3.8.2007
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/209/2002/Ch.III dated 4.10.2007 and decided to approve this case as under:-

NON CYANIDE ALKALINE ZINC		IME (Mixture of Imadozole & epichlorohydrin)	
MILLENIUM NCZ 511 A containing 20% IME	1 KGS		200 GMS

HALLMARK S-8 (3X) Containing 14% Sodium Sulphite, 8% Allyl Chloride, 9% Propargyl Alcohol, 7% Sodium Saccharine, 19.5% Butynediol & 20.5% Ethylene Oxide.	1 LTR	SODIUM SULPHITE	140 GMS
		ALLYL CHLORIDE (3-Chloropropene)	80 GMS
		PROPARGYL ALCOHOL (Prop -2-YN-1-OL)	90 GMS
		SODIUM SACCHARINE	70 GMS
		BUTYNEDIOL (2-Butyne-1, 4-Diol)	195 GMS
		ETHYLENE OXIDE	205 GMS

TEKNOBRITE CZ 3000 Containing 16.8% Niacin, 3.5% Ethylene Diamine, 9.8% Epichlorohydrin, 0.86% Imidazole and 1.14% Lugalvan G-35.	1 KGS	Niacin	168 Gms
		ETHYLENE DIAMINE (1,2-Diaminoethane)	35 Gms
		Epichlorohydrin (Glycidyl Chloride, 1-Chloro - 2, 3 Epoxy Propane	98 Gms

		(Chloromethyl) Oxirane, Y-Chloropropylene - Oxide, Epichloromethyl ethylene oxide, 1-chloropropene oxide)	
		Imidazole (Glyoxaline 1, 3 - Diazole)	8.60 Gms
		Lugalvan G 35 (Polyethyleneimine)	11.40 Gms

<u>ZINC INTERMEDIATE</u>		NIACIN	
NEOBRITE BPC Containing 21.60% Niacin and 22% Benzyl Chloride.	1 KGS	BENZYL CHLORIDE	216 Gms
			220 Gms

Teknobrite AZ 1098 M (EK) Containing 4.20% Ralufon Nape 14-90, 2.30% Calfax 10 L-45 and 2.90% Ralufon EA 15-90.	1 KGS	Ralufon Nape 14-90 (2-Napthalenyl -3-Sulfopropyl Ether, Alkali Salt)	42 Gms
		Calfax 10L-45 (Sodium Decyl Diphenyl Oxide Disulfonate)	23 Gms
		Ralufon EA 15-90 (Poly ethylene glycol - ethyhexyl - sulfopropyl - diether, K - salt)	29 Gms

TEKNOBRITE AZ 1098 R Containing 12.3% Benzaldehyde, 12.3% Acetone, 8% Orthochloro Benzaldehyde, 2% Ralufon Nape 14-90 and 35% ISO Propyl Alcohol.	1 LTR	Benzaldehyde	123 Gms
		Acetone	123 Gms
		Orthochloro Benzaldehyde	80 Gms
		Ralufon Nape 14-90 (2-Napthalenyl -3-Sulfopropyl Ether, Alkali Salt)	20 Gms
		ISO Propyl Alcohol	350 Gms

HALLMARK AS 26 Containing 13.5% Raluplate SP2, 2.6%	1 LTR	Raluplate SP2 (3- Sulfopropyl)-Pyridinium- Betaine	135 Gms
		Propargyl Alcohol (Prop -2-YN-1-OL)	26 Gms

Propargyl Alcohol, 6.5% Butynediol, 6.9 Ethylene Oxide, 6.1% Sodium Sulphite and 4% Allyl Chloride.	Butynediol (2-Butyne-1, 4-Diol)	65 Gms
	Ethylene Oxide	69 Gms
	Sodium Sulphite	61 Gms
	Allyl Chloride (3-Chloropropene)	40 Gms

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1041 NC No. 37/08 Dated 19.12.2007	M/s. Thomson Press India Ltd. F.N. 01/83/50/ 905 / AM08/DES-IV RLA F.No. 5/24/40/ 231 /AM08 Lic. NO. 0510208781 dt. 10.9.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 2.1.2008.

Case No. A-1042 NC No. 37/08 Dated 19.12.2007	M/s. Salicylates & Chem. Pvt. Ltd. F.N. 01/83/50/ 2019 / AM08/DES-IV RLA F.No. 9/24/40/ 78 /AM08 Lic. NO. 0910030572 dt. 15.6.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/87/2003-Ch-III dated 20.9.2005 decided to approve this case on repeat basis as under:-

Item of Export

Methyl Hydroxy Benzoate BP/----- 1 kg.

Methyl Paraben

Item of Import

Para Hydroxy Benzoic Acid ---- 0.989 kg.
Methanol----- 0.500 kg

Item of Export

Propyl Hyroxy Benzoate BP/----- 1 kg.
Methyl Paraben

Item of Import

Para Hydroxy Benzoic Acid ---- 0.836 kg.
Propanol----- 0.472 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1043 NC No. 37/08 Dated 19.12.2007	M/s. Plant Lipids Pvt. Ltd. F.N. 01/83/162/ 914 / AM08/DES-IV RLA F.No. 10/24/40/ 904 /AM08 Lic. NO. 1010027206 dt. 22.8.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the export product Oleoresin Black Paper and decided to transfer the case to NC-VI (Misc. Div.)

Case No. A-1044	M/s. Plant Lipids Pvt. Ltd.
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NC No. 37/08 Dated 19.12.2007	F.N. 01/83/162/ 917 / AM08/DES-IV RLA F.No. 10/24/40/ 112 /AM08 Lic. NO. 1010027332 dt. 17.9.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the export product Oleoresin Black Paper and decided to transfer the case to NC-VI (Misc. Div.)

Case No. A-1045 NC No. 37/08 Dated 19.12.2007	M/s. Nu-Cork Products (P) Ltd. F.N. 01/83/50/ 2008 / AM08/DES-IV RLA F.No. 5/24/40/ 356 /AM08 Lic. NO. 0510207465 dt. 10.8.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 19.12.2007 offered by him the Committee decided to call for the following information from the firm as under:-

1. % contents of Nitrite Rubber, Neoprene Rubber and Cork in each of export Product separately

Accordingly the case may be re-listed on 16.1.2008.

Case No. A-1046 NC No. 37/08 Dated 19.12.2007	M/s. Mahavir Dye Chem. Ltd. F.N. 01/83/162/ 910 / AM08/DES-IV RLA F.No. 5/24/40/ 008 /AM08 Lic. NO. 5210021998 dt. 22.8.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.

Case No. A-1047 NC No. 37/08 Dated 19.12.2007	M/s. Mohini Organics Pvt. Ltd. F.N. 01/83/50/ 1891 / AM07/DES-IV RLA F.No. 3/95/40/ 1535 /AM07 Lic. NO. 0310424666 dt. 28.3.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/206/2000/Ch.II dated 8.8.2005 and decided to approve this case on repeat basis as under:-

Item of Export

Glycerol Mono Stearate

SE/NSE-----1 kg.

Item of Import

1) Glycerine-----0.175 kg.

2) Glycerol Tri Stearate-----0.850 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1048 NC No. 37/08	M/s. Supercircle Auto Ltd. F.N. 01/83/162/ 924 / AM08/DES-IV
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Dated 19.12.2007	RLA F.No. 5/24/40/ 385 /AM08 Lic. NO. 0510207655 dt. 20.8.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 16.1.2008.

Case No. C-76 NC No. 37/08 Dated 19.12.2007	M/s. Atul Ltd. F.N. 01/83/50/ dy NO.2301 / AM08/DES-IV
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The Committee considered the case as per agenda for modification of SION A 2240.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.

Case No. C-77 NC No. 37/08 Dated 19.12.2007	M/s. Hindustan Insecticides Ltd. F.N. 01/83/162/ 160 / AM08/DES-IV
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The Committee considered the case as per agenda for fixation of Standard Input Output Norms for the export product DDT 75% W.P.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.1.2008.

Case No. C-77 NC No. 37/08 Dated 19.12.2007	M/s. Pregna International Ltd. F.No.01/83/162/423/AM08/DES-IV
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The Committee considered the case as per agenda for Modification Standard of Input Output Norms at sr. No. K 41 and decided to transfer the case to NC I as already decided in NC dt. 12.9.2007 (minutes enclosed)

Case No. C-79 NC No. 37/08 Dated 19.12.2007	M/s. Surya International Ltd. F.N. 01/83/162/ 869 / AM08/DES-IV
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The Committee considered the case as per agenda for fixation of Standard Input Output Norms for the export product Flavouring Essence and decided to transfer the case to NC VI (Misc.)

Case No M-498 NC No. 37/08 Dated 19.12.2007	M/s. Shyam Chemicals (P) Ltd. F.No.01/83/50//AM07/DES-IV RLA No. 03/95/40/418/AM07 Lic. No. 0310390358 dt. 20.7.2006.
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The Committee reconsidered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.

Case No. M-499 NC No. 37/08 Dated 19.12.2007	M/s. Birla Corpotation Ltd. F.N. 01/83/50/ 299 / AM08/DES-IV RLA F.No. 2/24/40/ 35 /AM08 Lic. NO. 0210100691 dt. 10.5.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 19.12.2007 offered by him the Committee decided to approve the case as under:-

Item of Export

Portland Pozzolana Cement -----50,000 MT

Item of Import

Cement Clinker-----34285 MT

Gypsum-----4375 MT

P.P.Bags-----As per packing policy.

Grinding Media made of-----3.83 MT

Hyper Steel & High Chrome

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-500 NC No. 37/08 Dated 19.12.2007	M/s. Birla NGK Insulators (P) Ltd. F.N. 01/82/162/ 13 / AM08/DES-IV RLA F.No. 2/24/168/ 426 /AM07 Lic. NO. 0210069178 dt. 3.9.2007
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The Committee considered the case as per agenda for revalidation of above mentioned adv. lic. and decided to refer to PRC without any recommendation..

Case No. M-501 NC No. 37/08 Dated 19.12.2007	M/s. PMC Rubber Chem. Ltd. F.N. 01/83/50/ 1163 / AM08/DES-IV RLA F.No. 2/24/40/ 286 /AM07 Lic. NO. 0210097495 dt. 24.1.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.

Case No. M-502 NC No. 37/08 Dated 19.12.2007	M/s. Laffans Petrochemicals Ltd. F.N. 01/83/50/ / AM08/DES-IV RLA F.No. 3/95/40/ 56 /AM08 Lic. NO. 0310428200 dt. 27.4.2007
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/33/2007/Ch.II dated 18.12.2007 and decided to approve this case on repeat basis as under:-

Item of Export

Ethoxylated Nonyl Phenol

9 moles (Colourless)

(Min. 99.5%)-----1 kg.

Item of Import

Ethoxylated Nonyl Phenol

9 moles, purity 98%

(Yellow colour)-----1.048 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS

COMMITTEE.

Case No. M-503 NC No. 37/08 Dated 19.12.2007	M/s. Birla Corporation Ltd. F.N. 01/83/162/ 333 / AM08/DES-IV RLA F.No. 2/24/40/ 56 /AM08 Lic. NO. 0210101125 dt. 8.5.2007
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 19.12.2007 offered by him the Committee decided to approve the case as under

Item of Export

Portland Slag Cement-----10,000 MT

Item of Import

Cement Clinker-----4500 MT

Gypsum-----300 MT

P.P.Bags-----As per packing policy.

Grinding Media made of-----1.50 MT

Alloy Steel

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-504	M/s. Adani Pharma Chem. (P) Ltd.
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NC No. 37/08 Dated 19.12.2007	F.N. 01/87/50/ 474 / AM06/DES-IV RLA F.No. 24/80/40/ 61 /AM06 Lic. NO. 2410014625 dt. 26.7.05
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/117/2003/Ch.II dated 26.9.2007 and decided to clarify that Piperazine is also known as Diethylene Diamines.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-505 NC No. 37/08 Dated 19.12.2007	M/s. Sanchi Chemicals (P) Ltd... F.No.01/83/50/1354/AM07/DES-IV RLA No. 11/24/40/58/AM07 Lic. No. 1110015085 Dt. 20.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.

Case No. M-506 NC No. 37/08 Dated 19.12.2007	M/s. Jasmine Concrete Export (P) Ltd. F.N. 01/82/162/ 1480 / AM06/DES-IV RLA F.No. 4/24/40/ 291 /AM06 Lic. NO. 0410076518 dt. 25.11.2005
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The Committee considered the subject Para 4.7 case as per agenda for modification of Input Output Norms and decided to reject the request of the firm.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-507 NC No. 37/08 Dated 19.12.2007	M/s. United Phosphorus Ltd. F.N. 01/83/50/ 421 / AM06/DES-IV RLA F.No. 3/95/40/ 925 /AM06 Lic. NO. 0310354854 dt. 8.11.2005
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.nil dated 20.12.2007 and decided to approve this case as under:-

Item of Export

Acifluorfen Sodium (42-46%).....1 kg.

Item of Import

1 Meta Hydroxy Benzoic Acid.....0.267 kg.

2 3,4-Dichlorobenzo Trifluoride.....0.450 kg.

3 Dimethyl Sulfoxide.....0.213 kg.

4 Toluene.....0.800 kg.

5 Butyl Acetate.....0.150 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-508 NC No. 37/08 Dated 19.12.2007	M/s. Jasmine Concrete Export (P) Ltd. F.N. 01/83/50/ 306 / AM08/DES-IV RLA F.No. 3/85/40/ 145 /AM05 Lic. NO. 0310404707 dt. 18.10.2006
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG.). Accordingly the case may be re-listed on 16.1.2008.

Case No. M-509 NC No. 37/08 Dated 19.12.2007	M/s. Hindustan Polyamides & Febrics Ltd. F.N. 01/83/50/ 875 / AM07/DES-IV RLA F.No. 3/94/40/ 577 /AM07 Lic. NO. 0310398486 dt. 7.9.2007
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The Committee considered the case as per agenda and decided refer the application to M/o PNG for their commentsf and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 16.1.2008.

Case No. M-510 NC No. 37/08 Dated 19.12.2007	M/s. Jubilant Organosys Ltd. F.N. 01/82/50/ 128 / AM07/DES-IV RLA F.No. 5/24/40/ 857 /AM06 Lic. NO. 0510179476 dt. 24.3.2006
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.

Case No. M-511 NC No. 37/08 Dated 19.12.2007	M/s. Septodent Healthcare (I) Pvt. Ltd. F.N. 01/83/50/ 301 / AM04/DES-IV RLA F.No. 3/24/40/ 172 /AM04 Lic. NO. 031020635 dt. 28.5.2003
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The Committee considered the case as per agenda and decided to call for copy of application from RLA and defer consideration of the case for four weeks. . Accordingly the case may be re-listed on 16.1.2008.

Case No. M-512	M/s. Neelam Oil Trade Pvt. Ltd.
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NC No. 37/08 Dated 19.12.2007	F.N. 01/83/50/ / AM07/DES-IV RLA F.No. 3/95/40/ 266 /AM04
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The Committee considered the subject Para 4.4.2 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.

Case No. M-513 NC No. 37/08 Dated 19.12.2007	M/s. Esteem Industries Pvt. Ltd. F.N. 01/82/50/ 934 / AM07/DES-IV RLA F.No. 17/24/40/ 41 /AM07 Lic. NO. 1710001423 dt. 14.9.2006
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The Committee considered the subject Para 4.7 case as per agenda for correction in export product. The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to amend the export item “GASTALK SAP19” in place of Tristyrenatedf Phenol 20 Moles Ethoxylates.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-514 NC No. 37/08 Dated 19.12.2007	M/s. Hindustan Petroleum Corporation Ltd. F.N. 01/83/50/ 306 / AM08/DES-IV RLA F.No. 3/85/40/ 190 /AM06 Lic. NO. 0310341429 dt. 3.8.2005
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the PNG. Accordingly the case may be re-listed on 16.1.2008.

Case No. M-515 NC No. 37/08 Dated 19.12.2007	M/s. Mihir Chemicals Industries Ltd. F.N. 01/82/50/ 617 / AM07/DES-IV RLA F.No. 3/95/40/ 489 /AM07 Lic. NO. 0310391618 dt. 26.7.2006
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.). The committee also decided to send all the details to C&PC. Accordingly the case may be re-listed on 16.1.2008.

Case No. M-516 NC No. 37/08 Dated 19.12.2007	M/s. Artek Surfin Chemicals Ltd. F.N. 01/87/50/ 1207 / AM05/DES-IV RLA F.No. 3/24/40/ 2012 /AM05 Lic. NO. 0310306960 dt. 14.12.2004
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of written comments offered by him the Committee decided to correct the product name as SUPERSTAR MAINTENANCE SALT in place of SUPERSTAR MAKE UP SALT.

The committee further decided to revise the norms already fixed in the ALC meeting 36/07 dt. 19.1.2005 for the item TECHNOBRITE 575G as under:-

TEKNOBRITE 575 G Containing 25.2% Niacin, 2.5% Ethylene Diamine, 17.5% Epichlorohydrin, 3% Imidazole and 3% Lugalvan G-35.	1 LTR	Niacin	252 Gms
		ETHYLENE DIAMINE (1,2-Diaminoethane)	25 Gms
		Epichlorohydrin (Glycidyl Chloride, 1-Chloro - 2, 3 Epoxy Propane (Chloromethyl) Oxirane, Y-Chloropropylene - Oxide, Epichloromethyl ethylene oxide, 1-chloropropene oxide)	175 Gms

		Imidazole (Glyoxaline 1, 3 - Diazole)	30 Gms
		Lugalvan G 35 (Polyethyleneimine)	30 Gms

Case No. M-517 NC No. 37/08 Dated 19.12.2007	M/s. Artek Surfin Chemicals Ltd. F.N. 01/87/50/ 84 / AM07/DES-IV RLA F.No. 3/94/40/ 18 /AM07 Lic. NO. 0310377461 dt. 25.4.2006
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of written comments offered by him the Committee decided to revise the norms for the following items as under:-

MISTONIL F-95 containing 99% RM-95.	1 KGS	RM-95 (Perfluoro Octanesulfonic Acid)	990 Gms
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The above norms are fixed on the basis of the representation of the firm dt. 1.6.2007.
Other items and quantity will remain same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-518 NC No. 37/08 Dated 19.12.2007	M/s. Artek Surfin Chemicals Ltd. F.N. 01/87/50/ 599 / AM07/DES-IV RLA F.No. 3/94/40/ 727 /AM07 Lic. NO. 0310402188 dt. 3.10.2006
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on

the basis of written comments offered by him the Committee decided to fix the norms for the following items as under:-

NEOBRITE GS 107	1 KGS	Benzaldehyde	1.2 Kgs
Containing 120% Benzaldehyde and 120% Acetone.		Acetone	1.2 Kgs

The above norms are fixed on the basis of the representation of the firm dt. 6.6.2007 in addition to the norms already fixed in NC meeting NO. 2/87 dt. 11.4.2007.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-519 NC No. 37/08 Dated 19.12.2007	M/s. Artek Surfin Chemicals Ltd. F.N. 01/87/50/ 544 / AM07/DES-IV RLA F.No. 3/94/40/ 625 /AM07 Lic. NO. 0310399627 dt. 15.9.2006
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of written comments offered by him the Committee decided to fix the norms for the following items as under:-

HALLMARK V- 1297	1 KGS	PROPARGYL ALCOHOL (Prop -2-YN-1-OL)	250 Gms
containing 25% Raluplate SP-31, 7.3% Propargyl Alcohol and 4% Sodium Sulphite.		SODIUM SULPHITE	73 Gms
			40 Gms

NEOBRITE 534 (BEO)	1 KGS	Butynediol (2-Butyne-1, 4-Diol)	515 Gms
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Butynediol Ethoxlate containing 50% Ethylene Oxide.		Ethylene Oxide	500 Gms
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NEOBRITE PPS Containing 99.5% PPS Solid.	1 KGS	PPS Solid (1-(3-surfopropyl) - pyridinium betaine)	995 Gms
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The above norms are fixed on the basis of the representation of the firm dt. 6.6.2007 in addition to the norms already fixed in NC meeting NO. 2/87 dt. 11.4.2007.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-520 NC No. 37/08 Dated 19.12.2007	M/s. Artek Surfin Chemicals Ltd. F.N. 01/87/50/ 519 / AM07/DES-IV RLA F.No. 3/94/40/ 582 /AM07 Lic. NO. 0310397953 dt. 4.9.2006
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of written comments offered by him the Committee decided to fix the norms for the following items as under:-

NEOBRITE 534 (BEO) Butynediol Ethoxlate containing 50% Ethylene Oxide.	1 KGS	Butynediol (2-Butyne-1, 4-Diol)	515 Gms
		Ethylene Oxide	500 Gms

CUPRAMAX AC 2683 S-2.5X	1 LTR	Tekno CAC-84 (synthetic organic dyestuff (basic dye)	15 Gms
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Containing 1.5%, Tekno CAC 84 and 6% Dicolloy CU E 100 Fold.	Dicolloy CU E 100 Fold (Benzyl - Diethylenetriamin - Chloride)	60 Gms
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The above norms are fixed on the basis of the representation of the firm dt. 6.6.2007 in addition to the norms already fixed in NC meeting NO. 2/87 dt. 11.4.2007.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-521 NC No. 37/08 Dated 19.12.2007	M/s. Rallis India Ltd. F.N. 01/83/50/ 1022 / AM07/DES-IV RLA F.No. 3/95/40/ 1064 /AM07 Lic. NO. 0310412244 dt. 15.12.2006
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The Committee considered the representation of the firm for amendment in I/O Norms under para 4.7 of HBP as per agenda.

The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to amend the description of export item as Tebuconazole Technical 93% in stead of Tebuconazole Technical.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 37/83-ALC1/2007 **MEETING DATE** : 19.12.2007

1	Case No.:33/18/82-ALC1/2006	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/00486/AM07/	RLA File :03/94/040/00179/AM07/	Lic.No/Date:0310385227 19.06.2006	Defer Date:16.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.			

2	Case No.:20/30/83-ALC1/2006	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00706/AM07/	RLA File :03/95/040/00772/AM07/	Lic.No/Date:0310400635 21.09.2006	Defer Date:16.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 16.1.2008.			

3	Case No.:30/36/83-ALC1/2006	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Case Rejected
	HQ File :01/83/050/00847/AM07/	RLA File :03/95/040/00945/AM07/	Lic.No/Date:0310406301 02.11.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 29.12.2006. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

4	Case No.:59/36/83-ALC1/2006	Party Name:SRF LIMITED	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00952/AM07/	RLA File :04/24/040/00233/AM07/	Lic.No/Date:0410085944 27.11.2006	Defer Date:16.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.

5	Case No.:10/46/82-ALC1/2006	Party Name:INDOKEM LTD.[FORMERLY KNOWN AS KHATAU JUNKER LTD.]	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Case Deferred
	HQ File :01/82/050/01499/AM07/	RLA File :03/94/040/00879/AM07/	Lic.No/Date:0310413488 22.12.2006	Defer Date:16.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 16.4.2007 issued by Deptt. of C&PC (Ch.Div.). Accordingly the case may be re-listed on 16.1.2008.			

6	Case No.:11/50/83-ALC1/2006	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01178/AM07/	RLA File :03/95/040/01296/AM07/	Lic.No/Date:0310416548 18.01.2007	Defer Date:16.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.			

7	Case No.:38/2/80-ALC2/2007	Party Name:CARBORANDUM UNIVERSAL LIMITED	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/80/050/01502/AM07/	RLA File :04/24/040/00391/AM07/	Lic.No/Date:0410088290 14.03.2007	Defer Date:16.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 16.1.2008.			

8	Case No.:10/4/83-ALC1/2007	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01385/AM07/	RLA File :02/24/040/00374/AM07/	Lic.No/Date:0210099533 29.03.2007	Defer Date:16.01.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.

Case No.: 9/19/83-ALC1/2007	Party Name:SALICYLATES & CHEMICALS P.LTD.	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status: Case Approved
HQ File :01/83/050/00082/AM08/	RLA File :09/24/040/00547/AM07/	Lic.No/Date:0910029932 10.04.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/87/2003/Ch.II dated 10.12.2007 and decided to approve this case as under:-

Item of Export

Sodium Propyl

Hydroxy Benzoate

(BP)

(Sodium Propyl

Paraben)-----1 kg.

Item of Import

Para Hydroxy Benzoic Acid-----0.783 kg.

n-Propanol-----0.440 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 652/24/83-ALC1/2007	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status: Case Approved
HO File :01/83/050/00454/AM08/	RLA File :03/95/040/00067/AM08/	Lic.No/Date:0310431070	Defer Date:

30.05.2007

Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/38/2004-Ch. II dated 25.6.2004 and decided to approve the case on repeat basis as under:

Item of Export

Para Fluoro Bromo Benzene----- 1 kg.
(4 Fluoro Bromo Benzene)

Item of Import

Fluoro Benzene----0.685 kg.
Bromine-----1.200 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

11	Case No.: 7/23/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00464/AM08/	RLA File :17/24/040/00025/AM08/	Lic.No/Date:1710001662 05.06.2007	Defer Date:16.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008			

12	Case No.: 19/22/83-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00522/AM08/	RLA File :05/24/040/00203/AM08/	Lic.No/Date:0510204897 14.06.2007	Defer Date:16.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of reply from the firm. Accordingly the case may be re-listed on 16.1.2008.

13	Case No.: 53/16/83-ALC1/2007	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00654/AM08/	RLA File :03/95/040/00307/AM08/	Lic.No/Date:0310434269 28.06.2007	Defer Date:16.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.			

14	Case No.: 47/25/83-ALC1/2007	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01072/AM08/	RLA File :03/95/040/00491/AM08/	Lic.No/Date:0310441008 28.08.2007	Defer Date:16.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Environment & Forest. Accordingly the case may be re-listed on 16.1.2008.			

15	Case No.: 22/28/81-ALC2/2007	Party Name:SOMU ORGANO CHEM PVT.LTD.,	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00303/AM08/	RLA File :07/24/040/00426/AM08/	Lic.No/Date:0710053249 10.09.2007	Defer Date:16.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.			

	Case No.: 17/29/83-ALC1/2007	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Case Approved
	HQ File :01/83/050/01282/AM08/	RLA File :03/95/040/00620/AM08/	Lic.No/Date:0310444458 27.09.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/70/2004-Ch. II dated 16.5.2006 decided to approve the case on repeat basis as under:

Export Item:

4(2-chloro Ethylsufonyl) ----- 1 kg.
Butyric Acid Moist

Import Item:

1. Y-Butyrolactone -----0.665 kg.
(Gamma Butyrolactone)
2. Isopropyl Alcohol ----- 0.695 kg.
3. 2-Mercapto Ethanol ----- 0.691 kg.
4. Caustic Flakes ----- 1.070 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

17	Case No.:18/29/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01283/AM08/	RLA File :03/95/040/00597/AM08/	Lic.No/Date:0310444470 27.09.2007	Defer Date:16.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008			

	Case No.:19/29/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HO File :01/83/050/01284/AM08/	RLA File :03/95/040/00616/AM08/	Lic.No/Date:0310444473	Defer

18			27.09.2007	Date:16.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008				

19	Case No.:20/29/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01285/AM08/	RLA File :03/94/040/00626/AM08/	Lic.No/Date:0310444515 27.09.2007	Defer Date:16.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008			

20	Case No.:22/29/83-ALC1/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01287/AM08/	RLA File :03/95/040/00628/AM08/	Lic.No/Date:0310444532 27.09.2007	Defer Date:16.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008			

21	Case No.:10/29/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01275/AM08/	RLA File :03/94/040/00322/AM08/	Lic.No/Date:0310444882 01.10.2007	Defer Date:16.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008			

	Case No.:2/29/83-ALC1/2007	Party Name:TEC LAM INDUSTRIES	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HO File :01/83/050/01267/AM08/	RLA File :07/24/040/00459/AM08/	Lic.No/Date:0710053645	Defer

03.10.2007

Date:16.01.2008

22

Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 19.12.2007 offered by him the Committee decided to call for the following information from the firm as under:-

1. Exact size of export product along with their Qty. in Nos.
2. Working sheet to arrive at the Qty of raw material asked on the basis of Different size of export products.
3. Thickness of Melamine impregnated paper.

Accordingly the case may be re-listed on 16.1.2008.

23

Case No.:4/29/83-ALC1/2007

Party Name:SYNERGY NATURAL CARES

Meet No/Date:37/83-ALC1/2007
19.12.2007Status:Deffered
and Re-indexed

HQ File :01/83/050/01269/AM08/

RLA File :05/24/040/00503/AM08/

Lic.No/Date:0510209853
03.10.2007Defer
Date:19.12.2007

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.

24

Case No.:5/29/83-ALC1/2007

Party Name:SYNERGY NATURAL CARES

Meet No/Date:37/83-ALC1/2007
19.12.2007Status:Deffered
and Re-indexed

HQ File :01/83/050/01270/AM08/

RLA File :05/24/040/00504/AM08/

Lic.No/Date:0510209854
03.10.2007Defer
Date:16.01.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.

Case No.:27/29/83-ALC1/2007

Party Name:SUPREET CHEMICALS
PVT.LTD.Meet No/Date:37/83-ALC1/2007
19.12.2007Status:Case
Approved

	HQ File :01/83/050/01292/AM08/	RLA File :03/95/040/00602/AM08/	Lic.No/Date:0310445102 04.10.2007	Defer Date:
25	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/37/2007/Ch.II dated 10.12.2007 and decided to approve this case as under:- Item of Export 1-Carbomethoxy Amino Naphthol-----1 kg. Or 1-Methoxycarbonylamino-7-Naphthol (Min. 95%) Item of Import 1-Carbomethoxy Amino Naphthol-----1.214 kg. Or 1-Methoxycarbonylamino-7-Naphthol (90%) RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

26	Case No.:28/29/83-ALC1/2007	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01293/AM08/	RLA File :03/95/040/00594/AM08/	Lic.No/Date:0310445104 04.10.2007	Defer Date:16.01.2008
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.			

	Case No.:30/29/83-ALC1/2007	Party Name:OMKAR SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HO File :01/83/050/01295/AM08/	RLA File :03/95/040/00611/AM08/	Lic.No/Date:0310445277	Defer

27			05.10.2007	Date:16.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.				

28	Case No.: 34/29/83-ALC1/2007	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01299/AM08/	RLA File :07/24/040/00476/AM08/	Lic.No/Date:0710053702 05.10.2007	Defer Date:16.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 16.1.2008.			

29	Case No.: 36/29/83-ALC1/2007	Party Name:PRATIK PANELS LTD.,	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01301/AM08/	RLA File :03/95/040/00659/AM08/	Lic.No/Date:0310445369 05.10.2007	Defer Date:16.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Environment & Forest. The committee also decided to refer to Min. of Env. For comments. Accordingly the case may be re-listed on 16.1.2008.			

30	Case No.: 37/29/83-ALC1/2007	Party Name:ASHU ORGANICS (INDIA) PVT. LTD.,	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Case Approved
	HQ File :01/83/050/01302/AM08/	RLA File :03/94/040/00619/AM08/	Lic.No/Date:0310445370 05.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/26/2007/Ch.II dated 7.12.2007 and decided to approve this case as under:- Item of Export			

30	Para Nitro Benzamide-----1 kg.
	Item of Import
	Para Nitro Benzoic Acid-----1.11 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

31	Case No.:41/29/83-ALC1/2007	Party Name:TECHNO COLOUR CORPORATION	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Case Approved
	HQ File :01/83/050/01306/AM08/	RLA File :03/95/040/00505/AM08/	Lic.No/Date:0310445412 08.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 18.12.2007 issued by the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.			

32	Case No.:42/29/83-ALC1/2007	Party Name:TECHNO COLOUR CORPORATION	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01307/AM08/	RLA File :03/95/040/00450/AM08/	Lic.No/Date:0310445414 08.10.2007	Defer Date:16.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.			

33	Case No.:45/29/83-ALC1/2007	Party Name:SOLARIS CHEMTECH LIMITED	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01310/AM08/	RLA File :34/24/040/00147/AM08/	Lic.No/Date:3410019788 08.10.2007	Defer Date:16.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.

34	Case No.: 48/29/83-ALC1/2007	Party Name:NEELAM OILTRADE PVT. LTD.	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status: Case Approved
	HQ File :01/83/050/01313/AM08/	RLA File :03/95/040/00060/AM08/	Lic.No/Date:0310445520 08.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/152/2003/Ch-II dated 23.2.2006 and decided to approve this case on repeat basis as under:-			
	Item of Export Methyl Ester of Palmolein Fatty Acid----- 1 kg. Item of Import Palmolein----- 1.11 kg RLA concerned may take necessary action under Para 4.4.2 of HBP as per above decision of NORMS COMMITTEE.			

35	Case No.: 49/29/83-ALC1/2007	Party Name:NEELAM OILTRADE PVT. LTD.	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status: Case Approved
	HQ File :01/83/050/01314/AM08/	RLA File :03/95/040/00061/AM08/	Lic.No/Date:0310445522 08.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/152/2003/Ch-II dated 23.2.2006 and decided to approve this case on repeat basis as under:-			
	Item of Export			

Methyl Ester of Palmolein Fatty Acid----- 1 kg.

Item of Import

Palmolein----- 1.11 kg

RLA concerned may take necessary action under Para 4.4.2 of HBP as per above decision of NORMS COMMITTEE.

Case No.:50/29/83-ALC1/2007

Party Name:NEELAM OILTRADE PVT.
LTD.

Meet No/Date:37/83-ALC1/2007
19.12.2007

**Status:Case
Approved**

HQ File :01/83/050/01315/AM08/

RLA File :03/95/040/00062/AM08/

Lic.No/Date:0310445523
08.10.2007

Defer Date:

Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/152/2003/Ch-II dated 23.2.2006 and decided to approve this case on repeat basis as under:-

36 Item of Export

Methyl Ester of Palmolein Fatty Acid----- 1 kg.

Item of Import

Palmolein----- 1.11 kg

RLA concerned may take necessary action under Para 4.4.2 of HBP as per above decision of NORMS COMMITTEE.

Case No.:54/29/83-ALC1/2007

Party Name:CHEMICO CHEMICALS PVT
LTD

Meet No/Date:37/83-ALC1/2007
19.12.2007

**Status:Deffered
and Re-indexed**

37	HQ File :01/83/050/01319/AM08/	RLA File :05/24/040/00549/AM08/	Lic.No/Date:0510210264 09.10.2007	Defer Date:16.01.2008
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/82/2007/Ch.II dated 18.12.2007 and noted that import of Antimony ore Concentrate occurs naturally as the ore stibnite. The committee decided to refer this case to Ministry of Mines and defer consideration of the case for four week. Accordingly the case may be re-listed on 16.1.2008.			

38	Case No.:59/29/83-ALC1/2007	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01324/AM08/	RLA File :03/94/040/00655/AM08/	Lic.No/Date:0310445731 09.10.2007	Defer Date:16.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.			

39	Case No.:58/29/83-ALC1/2007	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01323/AM08/	RLA File :10/24/040/00124/AM08/	Lic.No/Date:1010027606 10.10.2007	Defer Date:16.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 16.1.2008			

40	Case No.:62/29/83-ALC1/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01327/AM08/	RLA File :03/94/040/00572/AM08/	Lic.No/Date:0310445833 10.10.2007	Defer Date:16.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.			

41	Case No.:63/29/83-ALC1/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01328/AM08/	RLA File :03/94/040/00574/AM08/	Lic.No/Date:0310445836 10.10.2007	Defer Date:16.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.			

42	Case No.:64/29/83-ALC1/2007	Party Name:MAHAVIR INTERMEDIATES	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Case Approved
	HQ File :01/83/050/01329/AM08/	RLA File :52/24/040/00014/AM08/	Lic.No/Date:5210022222 10.10.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/118/2004/Ch.III dated 17.12.2007 and decided to approve this case on repeat basis as under:- Item of Export 2-Carbethoxy Amino-5-Naphthol-7-Sulphonic Acid-----1 kg. Item of Import J.Acid-----0.904 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:66/29/83-ALC1/2007	Partv Name:SULPHUR MILLS LTD.	Meet No/Date:37/83-ALC1/2007	Status:Case
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43			19.12.2007	Approved
	HQ File :01/83/050/01331/AM08/	RLA File :03/95/040/00377/AM08/	Lic.No/Date:0310445923 10.10.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/26/2006/Ch-II dated 2.1.2007 decided to approve this case on repeat basis as under:- Item of Export Sulphur 98% DP----- 1 kg. (Sulphur 98% Min.) Item of Import Sulphur 0.987 -----kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

44	Case No.:70/29/83-ALC1/2007	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01335/AM08/	RLA File :03/94/040/00654/AM08/	Lic.No/Date:0310445945 10.10.2007	Defer Date:16.01.2008
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.			

45	Case No.:72/29/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01337/AM08/	RLA File :17/24/040/00072/AM08/	Lic.No/Date:1710001778 11.10.2007	Defer Date:16.01.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.

46	Case No.:73/29/83-ALC1/2007	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01338/AM08/	RLA File :03/94/040/00618/AM08/	Lic.No/Date:0310446114 12.10.2007	Defer Date:16.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.			

47	Case No.:75/29/83-ALC1/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01340/AM08/	RLA File :03/94/040/00669/AM08/	Lic.No/Date:0310446119 12.10.2007	Defer Date:16.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.			

48	Case No.:77/29/83-ALC1/2007	Party Name:PRATAP ORGANICS	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01342/AM08/	RLA File :03/95/040/00673/AM08/	Lic.No/Date:0310446132 12.10.2007	Defer Date:16.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.			

49	Case No.:78/29/83-ALC1/2007	Party Name:ESSAR OIL LTD.,	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01343/AM08/	RLA File :03/94/040/00703/AM08/	Lic.No/Date:0310446137 12.10.2007	Defer Date:16.01.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG..). Accordingly the case may be re-listed on 16.1.2008

50	Case No.:79/29/83-ALC1/2007	Party Name:NANA VATI SPECIALITY CHEMICALS PVT LTD	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01344/AM08/	RLA File :03/95/040/00567/AM08/	Lic.No/Date:0310446154 12.10.2007	Defer Date:16.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.			

51	Case No.:82/29/83-ALC1/2007	Party Name:SANCHI CHEMICALS PVT. LTD.,	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01347/AM08/	RLA File :11/24/040/00027/AM08/	Lic.No/Date:1110016180 12.10.2007	Defer Date:16.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.			

52	Case No.:83/29/83-ALC1/2007	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01348/AM08/	RLA File :03/95/040/00654/AM08/	Lic.No/Date:0310446231 12.10.2007	Defer Date:16.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.			

53	Case No.:85/29/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01350/AM08/	RLA File :03/94/040/00723/AM08/	Lic.No/Date:0310446270 12.10.2007	Defer Date:16.01.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.

54	Case No.:87/29/83-ALC1/2007	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01352/AM08/	RLA File :07/24/040/00496/AM08/	Lic.No/Date:0710053825 15.10.2007	Defer Date:16.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.			

55	Case No.:91/29/83-ALC1/2007	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Case Approved
	HQ File :01/83/050/01356/AM08/	RLA File :34/24/040/00154/AM08/	Lic.No/Date:3410019842 15.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/29/2006/Ch.II dated 12.5.2006 and decided to approve this case on repeat bais as under:- Item of Export Terephthaloyl Chloride----- 1 kg. Item of Import Purified Terephthalic Acid-----0.861 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

56	Case No.:94/29/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01359/AM08/	RLA File :17/24/040/00064/AM08/	Lic.No/Date:1710001779 15.10.2007	Defer Date:16.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.			

	Case No.:98/29/83-ALC1/2007	Partv Name:LALITHA CHEM	Meet No/Date:37/83-ALC1/2007	Status:Deffered
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57		INDUSTRIES PVT.LTD.	19.12.2007	and Re-indexed
	HQ File :01/83/050/01363/AM08/	RLA File :03/95/040/00649/AM08/	Lic.No/Date:0310446306 15.10.2007	Defer Date:16.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.			

58	Case No.:99/29/83-ALC1/2007	Party Name:MIHIR CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status :Case Approved
	HQ File :01/83/050/01364/AM08/	RLA File :03/95/040/00398/AM08/	Lic.No/Date:0310446340 15.10.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/43/2003/Ch.III dated 25.7.2005 and decided to approve this case on repeat basis as under:- Item of Export Optical Whitening Agent/----- 1 kg. Optical Brightening Agent (containing : 1,4 Bis (O-Cyano-styryl) Benzene 21.028% Item of Import 1,4 Bis (O-Cyano-styryl Benzene-----0.214 kg. Dispersing Agent-----0.112 kg. Vinyl Pyrolidon Co-Polymer (Solid content 30%			

Aqueous solution)-----0.082 kg.

Wetting Agent-----0.018 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

59	Case No.:100/29/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01365/AM08/	RLA File :03/94/040/00685/AM08/	Lic.No/Date:0310446341 15.10.2007	Defer Date:16.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.			

60	Case No.:101/29/83-ALC1/2007	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01366/AM08/	RLA File :03/94/040/00714/AM08/	Lic.No/Date:0310446342 15.10.2007	Defer Date:16.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Environment & Forest. The committee also decided to refer to Min. of Env. For comments. Accordingly the case may be re-listed on 16.1.2008.			

61	Case No.:103/29/83-ALC1/2007	Party Name:GULF OIL CORPORATION LIMITED.	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01368/AM08/	RLA File :09/24/040/00268/AM08/	Lic.No/Date:0910031799 16.10.2007	Defer Date:16.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.			

Case No.:23/32/83-ALC1/2007	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Case Approved
HQ File :01/83/050/01445/AM08/	RLA File :02/24/040/00205/AM08/	Lic.No/Date:0210105538 29.10.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem. Div.) forwarded vide their U.O. No. 14010/158/2002-Ch.-II dated 24.5.2005 and decided to approve this case on repeat basis as under:-

Item of Export

Fire Fighting Chemical-Foam concentrate ----- 1 Ltr..
Aqueous Film Forming Foam concentrate
3% (IFP Unilight AFFF Type 3 Guard AFFF 3%)
containing 3.06% of relevant Fluorinated Surface
Active Agent & relevant 20% of Antifreeze (Solvent)

Item of Import

- (i) Fluorinated Surface Active Agent/Fluorochemical----- 0.0306 kg
Surfactant other than soap (perfluoroalkyl
betaine/ fluoroalkyl dimethyl betaine Fluorinated Telomer)
- (ii) Antifreeze (solvent) (Butyl Carbitol/Butyl -----0.20 kg.
diglycol/ diethylene glycol Monobutyl Ether/Hexylene
Glycol/Tripopylene Glycol Ether/ Dipropylene Glycol Methyl)
- (iii) Hydrocarbon Surfactant (Sodium Alkyl Ether -----0.07 kg.
Sulphate/ Sodium Octyl sulphate/Alkyl Polyglycoside)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

63	Case No.:50/32/83-ALC1/2007	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01472/AM08/	RLA File :05/24/040/00607/AM08/	Lic.No/Date:0510211396 01.11.2007	Defer Date:16.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.1.2008.			

64	Case No.:3/33/83-ALC1/2007	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:37/83-ALC1/2007 19.12.2007	Status:Case Approved
	HQ File :01/83/050/01532/AM08/	RLA File :03/94/040/00594/AM08/	Lic.No/Date:0310449266 06.11.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/106/2004/Ch.II dated 2.1.2006 and decided to approve this case on repeat basis as under:- Item of Export 2,4 Dichloro Benzyl Alcohol-----1kg (Protectol DA) Item of Import 2,4 Dichloro Benzyl Chloride-----1.412 kg. Caustic Soda			